

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONAL BENCH AT KOLKATA**

**ORIGINAL APPLICATION NO. 106/2025/EZ**

**IN THE MATTER OF:**

News Item Titled "Villagers Demanding  
Shifting of Silicon Factory from Niglok  
IGC Appearing in The Arunachal Times  
dated  
28.04.2025"

...Applicant

versus

Deputy Commissioner  
East Siang & Ors.

...Respondents

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**PLACE: KOLKATA  
DATE: 17.11.2025**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONAL BENCH AT KOLKATA**

**ORIGINAL APPLICATION NO. 106/2025/EZ**

**IN THE MATTER OF:**

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**REPLY ON BEHALF OF THE RESPONDENT NO. 5 (M/S  
AETHER ALLOYS LLP) TO THE REPLY AFFIDAVIT ON  
BEHALF OF RESPONDENT NO. 2 (A.P.S.P.C.B.) ALONG WITH  
AFFIDAVIT.**

IT IS RESPECTFULLY SUBMITTED AS FOLLOWS:

1. That the Principal Bench of the National Green Tribunal, New Delhi on 13.05.2025 registered an Original Application being Original Application No. 233/2025 *suo-motu* on the basis of the news item titled "*Villagers demanding shifting of silicon factory from Niglok IGC appearing in The Arunachal Times dated 28.04.2025*".
2. For convenience, the observations of the Tribunal in its Order dated 13.05.2025 are quoted verbatim as follows:



*“1. This original application is registered suo-motu on the basis of the news item titled "Villagers demanding shifting of silicon factory from Niglok IGC appearing in The Arunachal Times dated 28.04.2025"*

*2. The matter relates to air and water pollution allegedly caused by a silicon factory located in the Niglok Industrial Growth Centre (IGC), near Ruksin town in East Siang district, Arunachal Pradesh.*

*3. According to the news item, the factory-operated by M/s Aether Alloys LLP is reported to be adversely affecting the health and livelihoods of nearby communities. The article further states that M/s Alloy Craft LLP and M/s Arunachal Ferro Alloy have applied to the state's Industry Department to set up two additional silicon factories in the Niglok IGC, which the local villagers strongly oppose.*

*4. Additionally, the news item mentions that while establishing the existing silicon factory, the industrial authorities obtained consent from local gaon burahs without informing them of the implications of the industrial unit. Moreover, no public hearing was conducted, nor was an environmental impact assessment carried out with the involvement of local villagers and other stakeholders. The IGC Pollution-Affected People's Forum has also alleged gross violations of the Factories Act, 1948, by the silicon factory operated by M/s Aether Alloys LLP in Niglok IGC.*

*5. The above matter indicates violation of the Environment (Protection) Act, 1986, Air (Prevention and Control of Pollution) Act, 1981, Water (Prevention and Control of Pollution) Act, 1974.*

*6. The news item raises substantial issues relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.*

*7. Power of the Tribunal to take up the matter suo-motu has been recognized by the Hon'ble Supreme Court in the matter of "Municipal Corporation of Greater Mumbai vs.*



*Ankita Sinha & Ors.” reported in 2021 SCC Online SC 897.*

*8. Hence, we implead the following as respondents in the matter:*

*i. Deputy Commissioner, East Siang District  
O/o Deputy Commissioner, Pasighat, East Siang District,  
Arunachal Pradesh 791102*

*ii. Arunachal Pradesh State Pollution Control Board,  
Through it's Member Secretary  
Paryavaran Bhawan, Yupia Road, Papu Nalah,  
Naharlagun, Arunachal Pradesh-791110*

*iii. Central Pollution Control Board (CPCB), Through its  
Member Secretary  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032*

*iv. Ministry of of Environment and Forest, Climate Change,  
Regional Office, Shillong  
Law-U-Sib, Lumbatngen, Near MTC Workshop, Shillong*

*9. Issue notice to the above respondents for filing their response/reply by way of affidavit before the Eastern Zonal Bench of the Tribunal at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.*

*10. Since the matter relates to the Eastern Zonal Bench, Kolkata, therefore OA is transferred to the Eastern Zonal Bench for appropriate further action. Let the original record of this OA be transferred to the Eastern Zonal Bench, Kolkata.*

*11. List before Eastern Zonal Bench at Kolkata on 21.07.2025.”*



3. It is respectfully submitted that the article dated 28.04.2025 has raised direct allegations against the project of the Respondent No. 5 herein. Subsequently, on an Application moved by the Respondent herein, the Respondent herein has been impleaded as Respondent No. 5 in the present case *vide* the Order of this Hon'ble Tribunal dated 21.07.2025.
4. It is respectfully submitted at the very outset that the Respondent No. 5 herein denies each and every allegation levelled against it in the article dated 28.04.2025. The Respondent No. 5 is in full compliance with all rules and regulations as applicable to the project. The Respondent No. 5 has also received all requisite environmental permissions necessary for the establishment and operation of the Plant.

#### BACKGROUND OF THE PROJECT

5. The Respondent No. 5, **M/s Aether Alloys LLP** is a Limited Liability Partnership Firm formed under the Limited Liability Partnership Act, 2008, incorporated on 7th December, 2017, vide LLP Identification Number: AAL-3376 by converting the Company, M/s Aether Alloys Private Limited into an LLP. The



main object of the LLP is to deal with and manufacture of Ferro Alloys.

6. The Respondent No. 5 aims to revolutionize the alloy industry by integrating cutting-edge technology with sustainable practices, delivering superior quality products that meet the highest performance standards while minimizing environmental impact. It envisions becoming the cleanest and greenest manufacturer of ferro silicon in Asia, establishing a distinct identity in both domestic and global markets by offering cost-effective products and fostering industry growth.
7. It is submitted that Ferro-alloys are one of the important inputs in the manufacture of alloys and special steel. They are used as deoxidizers and alloy additives in the steel manufacturing process. They impart special properties to steel. The alloys provide increased resistance to corrosion, improve hardness and tensile strength at high temperature, give wear and abrasion resistance and increases creep strength, etc. The principal ferro-alloys are chromium, manganese and silicon. The product series consists mainly of ferro-manganese, silico-manganese, ferrosilicon and ferro-chrome.



8. It is submitted that the project in question is a greenfield Ferro Alloys project in the Industrial Growth Centre, Niglok-Ngorlung, East Siang Dist., Arunachal Pradesh with a capacity of 2 x 9 Mva Furnace (15,000 Metric Tonnes of Ferro Silicon per annum.) The project cost is envisaged at Rs. 143.38 Crores. The LLP has procured land on lease measuring 59,000 square meters from the Arunachal Pradesh Government at Industrial Growth Centre, Niglok-Ngorlung, East Siang Dist., Arunachal Pradesh for a period of 50 years (as per the Arunachal Pradesh State Industrial Policy, 2008), for setting up its Unit. This land is part of a centrally sponsored scheme developed under the Ministry of Industries & Commerce, Government of India, but the operational control and leasing are handled by the State Government. Furthermore, the Respondent No. 5 herein provides direct employment to over 300 individuals, contributing substantially to local economic development.
9. It is also not out of place to mention at this stage that the Project of the Respondent No. 5 is only utilizing hydroelectric power as its power source. A true copy of the Green Energy Certificate dated 22.01.2025 issued by Department of Power, Government of Arunachal Pradesh is annexed herewith as **ANNEXURE R-5/1.**



10. It is also extremely pertinent to point out that in line with the ethos of the Respondent No. 5 and its partners to always ensure absolute compliance with environmental law and minimize environmental impact from operations, the Plant in question has been installed with state of the art Pollution Control Equipment supplied by Thermax Limited. The Thermax Group is an INR 6,123 (876 million US\$) crore engineering company well known in the industry for providing solutions in the areas of energy and environment. Their solutions specifically focus on: Heating equipment - using a variety of fuels, including biomass; Absorption chillers - fired by waste heat or steam; Power and captive cogeneration plants; Waste heat recovery units; Waste water management systems – pre-treatment, waste water treatment and chemical conditioning of water, sewage effluent treatment and recycling; Air pollution control systems; Performance improving chemicals, etc.

11. The pollution control equipment includes a Gas Cleaning Plant (GCP), the guaranteed parameters of which, measured at full load of the furnace and at specified volumes as mentioned in the technical specifications, result in overall emissions of less than 25



mg/Nm<sup>3</sup> and work zone emissions of 2 mg/Nm<sup>3</sup>. This results in a virtually smokeless discharge from the plant. A true copy of the relevant design and technical parameters dated 01.11.2018 of the Gas Cleaning Plant (GCP) installed is annexed herewith marked as *ANNEXURE R-5/2*.

12. The Plant was commissioned and commercial production commenced on 10<sup>th</sup> December 2024 with two submerged arc furnaces having 9 MVA Capacity each to produce Ferro Silicon with a production capacity of 1500 MT per month. The key milestones leading up to this achievement are as follows:

- (i) Power Transmission Line: Successfully charged on 19<sup>th</sup> November 2024, ensuring readiness of power supply for operations.
- (ii) Furnace Reheating and Auxiliary Checks: Wood fire reheating process initiated with auxiliary operation checks.
- (iii) Furnace Startup: Furnace-1 operational from 10<sup>th</sup> December 2024.
- (iv) Furnace Startup: Furnace-2 operational from 10<sup>th</sup> January 2025.



- (v) GCP-1 (Gas Cleaning Plant) successfully commissioned and running from 26<sup>th</sup> March 2025.
- (vi) GCP-2 (Gas cleaning Plant) experienced breakdown due to damage of the ID fan impeller shaft from 27<sup>th</sup> March 2025.
- (vii) GCP-2 (Gas Cleaning Plant) successfully commissioned and running from 3<sup>rd</sup> June 2025 after replacement of ID fan impeller shaft.

INSPECTION BY ARUNACHAL PRADESH STATE  
POLLUTION CONTROL BOARD (A.P.S.P.C.B.)

13. That the plant run by Respondent No. 5 was inspected by the officers of the A.P.S.P.C.B. on 08.06.2024. It has been expressly stated in the Affidavit filed by Respondent No. 2 (A.P.S.P.C.B.) that at the time of the inspection the industry was functioning properly with all air pollution devices. Furthermore, no pollution was observed during the time of inspection.

14. The A.P.S.P.C.B. has also annexed the Site Inspection Report along with the Affidavit as well as a Direction being No. APSPCB-298/2018/AALLP/1522-26 dated 14.07.2025.

*ENVIRONMENT COMPENSATION CHARGE (ECC)*

15. It is respectfully submitted that the Respondent No. 5 herein is committed to sustainable industrial practices. Surrounded by lush green forests and situated in the picturesque region of Arunachal Pradesh, the company takes pride in maintaining environmental harmony while operating a modern ferroalloy manufacturing facility. As already described in detail above, the use of GCP (Gas Cleaning Plant) technology plays a critical role in reducing industrial emissions, ensuring compliance with environmental standards. This technology captures and filters harmful particulate matter before it is released, thereby minimizing the plant's environmental footprint.
16. It is submitted that due to an unfortunate incident, GCP-2 (Gas cleaning Plant) experienced breakdown due to damage of the ID fan impeller shaft from 27<sup>th</sup> March 2025. This GCP-2 (Gas Cleaning Plant) has been successfully re-commissioned and is running from 3<sup>rd</sup> June 2025 after replacement of ID fan impeller shaft.
17. That the Respondent No. 2 herein has calculated and imposed Environmental Compensation Charges of Rs. 12,87,750/- for having the plant even during the period of the breakdown of the



GCP-2 (Gas cleaning Plant) due to damage of the ID fan impeller shaft.

18. It is humbly submitted that the Respondent No. 5 herein has deposited the amount of Rs. 12,87,750/- with the A.P.S.P.C.B. The Respondent No. 5 herein has also fully complied with the Direction issued by A.P.S.P.C.B. being No. APSPCB-298/2018/AALLP/1522-26 dated 14.07.2025. A true copy of the proof of deposit is annexed herewith marked as ANNEXURE R-5/3.

*COMPLIANCE OF RECOMMENDATIONS*

19. The Respondent No. 5 herein also complied with the recommendations of the A.P.S.P.C.B. in its Site Inspection Report dated 08.06.2025. A true copy of the photographs showing proof of compliance is annexed herewith as ANNEXURE R-5/4.

*PERMISSIONS RECEIVED FROM RELEVANT AUTHORITIES*

20. It is once again reiterated that the Respondent No. 5 is in full compliance with all rules and regulations as applicable to the project. The Respondent No. 5 has also received all requisite environmental permissions necessary for the establishment and operation of the Plant. The same are listed as follows:

- (i) Consent Order dated 14.12.2018 for the period 14.12.2018 to 13.12.2020 issued by the Arunachal Pradesh State Pollution Control Board (A.P.S.P.C.B.) (**ANNEXURE R-5/5**)
- (ii) Consent Order dated 24.08.2021 for the period 14.12.2020 to 13.12.2023 issued by the Arunachal Pradesh State Pollution Control Board (A.P.S.P.C.B.) (**ANNEXURE R-5/6.**)
- (iii) Consent Order dated 22.02.2024 for the period 14.12.2023 to 13.12.2026 issued by the Arunachal Pradesh State Pollution Control Board (A.P.S.P.C.B.) (**ANNEXURE R-5/7.**)
- (iv) No Objection Certificate dated 04.05.2018 issued by the Ngorlung Gaon Panchayat. (**ANNEXURE R-5/8**)
- (v) No Objection Certificate being Memo No. PFD/8-7/MISC/2013/Pt-I/ issued by the Divisional Forest Officer, Pasighat Forest Division, Pasighat. (**ANNEXURE R-5/9**)
- (vi) No Objection Certificate dated 05.12.2021 issued by the Department of Industries, Government of Arunachal Pradesh. (**ANNEXURE R-5/10**)

(vii) No Objection Certificate for Ground Water Abstraction dated 05.09.2024 issued by the Central Ground Water Authority (C.G.W.A.) (**ANNEXURE R-5/11**)

(viii) No Objection Certificate dated 11.06.2018 issued by the Addl. Deputy Commissioner (Ind.), Ruksin, East Siang District (A.P.) (**ANNEXURE R-5/12**)

21. It response to the Site Inspection Report dated 08.06.2025, it is submitted that the consent orders granted to the Respondent No. 5 herein expressly state that they are “*Consent to Establish/Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, and amendments thereof and operation under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof, and Authorization/Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008. (herein after referred to as "the Acts", "the Rules")*”. In other words, the consent orders themselves granted authorisation to the Respondent No. 5 plant under the said rules as well. It is thus respectfully submitted that the relevant officials of Respondent No. 5 herein were under the *bona-fide* impression that they have obtained the relevant authorisation

under the said rules as well. However, in light of the averments in the Site Inspection Report, as an abundant precaution and with the intent of always being compliant with all environmental regulations, which has been part of the ethos of the Respondent No. 5 since inception, the Respondent No. 5 herein has separately applied for the said authorization. A true copy of the letter dated 19.09.2025 applying for the authorisation is annexed herewith marked as ANNEXURE R-5/13.

PRAYER

22.It is, therefore, prayed that this Hon'ble Tribunal be pleased to dismiss the present application and thus render justice.

**REPRESENTED BY:**

*Sudipto  
Sircar*

**PLACE: KOLKATA  
DATE: 17.11.2025**

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**AFFIDAVIT**

I, Karan Sharma, aged about 37 years, Partner, Aether Alloys Ltd., S/o Niraj Sharma, R/o House No.604-B. Bravelly Park-I, M.G. Road, DLF Phase-2, Chakarpur (74), Farrukhnagar, Gurgaon-122002, do hereby solemnly affirm and declare as under:

1. That I am the Authorised Representative of the Aether Alloys LLP, the Respondent No. 5 in the captioned matter and as such I am competent to swear the instant Affidavit.
2. That I have read the contents of the accompanying Reply and say that the facts stated therein are true and correct as per the records maintained by the answering Respondent and that nothing material has been concealed therefrom.



3. I state that the annexures are true copies of the originals.



**DEPONENT**

**VERIFICATION**

I, the deponent above named, do hereby verify on this \_\_\_ day of November, 2025 that the contents of this affidavit are true and correct as per the records maintained by the answering Respondent. No part of this affidavit is false and nothing material has been concealed therefrom.



**DEPONENT**



# ANNEXURE R5/1



GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF POWER

Office of the Chief Engineer (Commercial)  
cum Chief Electrical Inspector,  
Vidyut Bhawan, Itanagar -791111  
(Arunachal Pradesh)

email: [cecomita@gmail.com](mailto:cecomita@gmail.com)

No.CE(COM)/AETHER-ALLOYS/19/2024-25/3847 Dated Itanagar, the 22<sup>nd</sup> January 2025

## TO WHOM IT MAY CONCERN

This is to certify that the entire power being supplied to M/s **Aether Alloys LLP**, situated at Industrial Growth Centre, Niglok, Esat Siang District Arunachal Pradesh – 791102, is sourced from the power availed from state's Hydro Power Generation allocation.

The same may be treated as Green Energy Source.

  
**Superintending Engineer**  
Commercial cum CEI  
**Superintending Engineer (Com)**  
cum **Senior Electrical Inspector**  
Deptt. of Power,  
Itanagar

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<b>GAS CLEANING PLANT</b>			

# ANNEXURE R5/2

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## 1.0 GENERAL CONDITIONS

This specification document is for Aether Alloys, Niglok Arunachal Pradesh. The Customer is installing a **2 X 9 MVA** submerged arc furnace wherein they want to install pollution control equipment (Gas Cleaning Plant) for the submerged arc furnace. The technical details and other necessary parameters have been detailed below.

## 2.0 BASIC SPECIFICATIONS AND DESCRIPTION

### 2.1 GENERAL

The fumes coming from 9 MVA submerged arc furnace will be vented through 2 nos. stacks installed on the furnace. Pneumatic dampers will be installed in the stacks for directing the gases from furnace to pollution control plant.

### 2.2 DUCTING

2.2.1 A duct connected from a stack of the furnace will carry the fumes to bag filter house by means of one ID fan. The ducts will be suitably stiffened and provided with pneumatic dampers, inspection opening and expansion joints. A separate ducting system shall be designed to extract the fumes generated above the tap hole during metal/slag tapping. These ducts will be in turn connected to the main duct going to the heat exchanger. 3 nos. of tap holes are provided on the furnace shell.

2.2.2 The drawing showing the connection of the GCP duct to the main furnace chimney for the furnace with the respective levels inside the furnace building will be sent you later..

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### 2.3 DESCRIPTION OF FLUE GASES & HEAT EXCHANGER/GAS COOLER

2.3.1 Average temperature of the flue gases will range from 350°C while the maximum gas temperature (during eruptions, unbalanced reactions etc.) will be around 400°C. These gases are to be cooled to 110 to 120° C using single / two stage air-to-air gas cooler (heat exchanger). Gas cooler will be provided with axial blowers with motors, for cooling of gases, rotary valves, tubes cleaning device (Sonic Horn or suitable), supports & platform etc.

2.3.2 The blowers may be in ON and OFF condition depending upon the temperature of the outgoing gases. Provision will be made for automatic cleaning of dust accumulated inside the tubes. Adequate precautions must be considered during cooling the gases to 110 to 120° C. The temperature should not fall below 110°C in order avoid probable acid condensation.

### 2.4 CYCLONE

2.4.1 The heat exchanger will be followed by a cyclone separator to catch coarse particles of dust. The bag filter will collect only microsilica.

### 2.5 BAG FILTER HOUSE

2.5.1 Cooled gases should pass through automatic Pulse- Jet Bag House. This bag house will be fully automatic with off-line cleaning, having suitable number of compartments as per design requirement with superior quality polyester needle felt membrane bags, cages, rotary Valves & poppet Valves, Controller, supports & platform.

2.5.2 A Sequence Controller shall be provided for switch over of compartments by opening / closing poppet valves. Net filtration velocity will be around 1 m/min and should guarantee emission levels of less than 25 mg/nm<sup>3</sup>.

### 2.6 CHIMNEY

A freestanding stack should be provided to release the clean gas in to the atmosphere. The height of this stack will be as per the statutory requirement of the pollution control board. There should be provision on the stack for manual stack emission measurements with access ladder and platform. The chimney will be common for both the furnaces.

**Note: On line stack monitoring system SOx, NOx, CO, CO2 and O2 to be provided. (Please quote as optional)**

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## 2.7 CENTRIFUGAL FANS

2.7.1 I.D. fan should be designed for heavy-duty high temperature operation. Fan will be directly driven operating preferably at 750/1000 RPM (synchronous Speed). ID fan shall be of centrifugal type having backward curved impeller suitable for dust-laden gases. The fan shaft will be supported on both ends. The motor should be used along with VVVF drive. Impeller shall be dynamically balanced. Only single ID fan has been envisaged per system.

2.7.2 A separate FD fan should be provided for tapping fume extraction system. The scheme for the tapping fume extraction system will be as per the suppliers' design to guarantee efficient suction for all the flue gases from the furnace floor and tap-hole area. The ambient near the tap hole should not exceed 2 mg/Nm<sup>3</sup>. The supplier shall engineer the tapping fume extraction duct, hood. The duct routing needs to be finalized with our help

## 2.8 DUST COLLECTION AND DENSIFIER

Efficient dust handling system shall be provided for dust collected below the bag house. Dust will be pneumatically transported to storage silo. Silo should store approx. 1 day's dust collection. Separate silo will be provided for each system.

The micro silica collection below each bag house will be approximately 4 MT per day having density of 200 kg/m<sup>3</sup>.

2.8.1 **Densifier:** The dust collected in silo has to be densified for transportation purpose to 600 kg/m<sup>3</sup>.

2.9 **Bagging and Packing Facility** – Optional.

2.10 **DAMPERS** shall be provided with companion flanges.

## 2.11 COMPRESSED AIR REQUIREMENT

The compressed air requirement shall be specified by the supplier. The compressed air quality and purity levels requirement shall be specified as ISO 8513 -1: 2010.

## 2.12 INSTRUMENTATION

The instruments should consist of the following.

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1. Temperature measurements: at inlet and outlet of forced draft cooler and bag filter.
2. Differential pressure transmitter: across bag filter and FDC
3. Sequence controller preferably PLC based for operation of pulse and solenoid valves of bag filter. This PLC should communicate with main PLC / DCS.
4. Vibration monitoring of ID fan.
5. ID fan motor winding temperature.

### 2.13 SAFETY INTERLOCKS

- Dilution air introduction in the event of bag filter temperature exceeding the set limit.
- Bag Filter by pass arrangement if the bag filter temperature is still not coming under control.

### 2.14 DOCUMENTATION

- GA drawings of bag filter, FDC, Dust disposal and silo..
- General layout drawing showing the duct routing.
- PID and PFD
- Fabrication drawings of equipments decided to be fabricated at site.
- Specifications of fans, bags, P& S valves, instruments etc.
- Foundation assignment drawings.
- QAP
- Two year spare list.
- O & M manual.

CUSTOMER	PROJECT	SITE	PAGE
AETHER ALLOYS LLP	2x9 MVA FURNACE	NIGLOK, ARUNACHAL PRADESH	Page 5 of 10

DOCUMENT NO.	REVISION	ISSUED FOR	DATE
GS/AE1/TD_03	1	TENDER	November 01, 2018
<b>GAS CLEANING PLANT</b>			

### 3.0 DESIGN PARAMETERS

SR. NO.	DESCRIPTION	PARTICULARS
1.	Gas Volume (* refer note)	1,25,000 Nm <sup>3</sup> /hr
2.	Volume of Tapping fumes	50,000 Nm <sup>3</sup> / hr @75 °C - 100 °C
3.	Gas Temperature at the outlet of furnace stack and at the inlet to the Heat Exchanger	350°C (@400°C only during eruptions in the furnace)
4.	Dust Load	2-3 Grams / Nm <sup>3</sup>
5.	Particle Size(approx.)	Sub Micron = 40%
		1-5 Micron = 33%
		5 Microns & Above = 27%
6.	Moisture Content	3-4%
7.	Dust Nature	Oxides of the products Under manufacture i.e. Silica & Coke dust
8.	Gas Composition	Since the furnace is semi-open top design, the entire CO generated will burn in the hood itself. Hence, the composition of the Gas will be close to Air.
9.	DP across bag filter	150 mmWC max.

#### **NOTE:**

\*The SAF side hood has 3 openings of @ 2.5 m X 1.2 m height. However one opening at a time will be opened only during stocking operation of the raw material in the furnace shell and only one door will be opened at given point of time.

The tap holes gases quantity is included in gas volume of 1,25,000 Nm<sup>3</sup>/hr.

CUSTOMER	PROJECT	SITE	PAGE
AETHER ALLOYS LLP	2x9 MVA FURNACE	NIGLOK, ARUNACHAL PRADESH	Page 6 of 10

DOCUMENT NO.	REVISION	ISSUED FOR	DATE
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<b>GAS CLEANING PLANT</b>			

#### 4.0 GUARANTEED PARAMETERS

Following are guaranteed parameters measured at full load of the furnace and at specified volumes as mentioned in the technical specifications.

- a) Emission less than 25 mg/Nm<sup>3</sup>
- b) Work Zone Emission 2 mg/Nm<sup>3</sup>.
- b) Pressure drop across the bag house to be less than 150mm WC.

**Note:**

**Two separate Bag house systems to be offered. (The Chimney and micro silica silo will be common for both furnaces)**

CUSTOMER	PROJECT	SITE	PAGE
AETHER ALLOYS LLP	2x9 MVA FURNACE	NIGLOK, ARUNACHAL PRADESH	Page 7 of 10

DOCUMENT NO.	REVISION	ISSUED FOR	DATE
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<b>GAS CLEANING PLANT</b>			

### SCOPE MATRIX FOR EACH GAS CLEANING PLANT

Sr. No.	Description	Qty	Design	Mfg.	E&C	Remark
<b>1.</b>	<b>Duct Work &amp; Duct Supports</b>					
	Furnace to Forced Draft Cooler	1 Set	V	C	C	
	Tapping Fume Ducting from Hood to Main Duct	1 Set	V	C	C	
	All duct supports	1 Set	V	C	C	
	Forced Draft Cooler to Bag House / Cyclone	1 Set	V	C	C	
	Cyclone to Bag House	1 Set	V	C	C	
	Cyclone Separator With Support	1 Set	V	C		
	Cyclone Discharge Valves	1 Set	V	V		
	Bag House Inlet / Outlet Manifold	1 Set	V	C	C	
	Bag House to I. D. Fan	1 Set	V	C	C	
	I. D. Fan to Chimney	1 Set	V	C	C	
	Self-Supported Stack + Lighting arrester & Aviation Lamp	1 Set	V	C	C	
<b>2.</b>	<b>Pneumatic Dampers &amp; Expansion Joints</b>					
	Furnace Stack Damper	1 Set	V	V	C	
	Main System Isolation Damper	1 Set	V	V	C	
	Dilution Damper	1 Set	V	V	C	
	Tapping Fume Dampers	1 Set	V	V	C	
	Expansion joints	2 Sets	V	V	C	
<b>3.</b>	<b>FDC</b>					
	Complete Cooler.	1 Set	V	V	C	
			V	V		
<b>4.</b>	<b>Bag House</b>					
	Casing, Plenum, Tube Sheet & Hopper	1 Set	V	V	C	
	Filter Bags, Cages & Ventury	1 Set	V	V	C	
	Pulse Valves, Blow Tubes, Air Header	1 Set	V	V	C	
	Inlet & Outlet Pneumatic Dampers	1 Set	V	V	C	
	Master Controller & Hopper Vibrators	1 Set	V	V	C	
	Rotary Valve + Gear Motor	1 Set	V	V	C	
	Cage Ladder, Platform & Railing	1 Set	V	V	C	
	Pent House for Bag House	1 Set	V	C	C	Optional
	Support Structure	1 set	V	C		
<b>5.</b>	<b>Dust Handling System</b>					
	Centrifugal Blower with Motor	1 Set	V	V	C	
	Conveying Pipeline, Bends, Flanges,	1 Set	V	V	C	

CUSTOMER	PROJECT	SITE	PAGE
AETHER ALLOYS LLP	2x9 MVA FURNACE	NIGLOK, ARUNACHAL PRADESH	Page 8 of 10

DOCUMENT NO.	REVISION	ISSUED FOR	DATE
GS/AE1/TD_03	1	TENDER	November 01, 2018
<b>GAS CLEANING PLANT</b>			

Sr. No.	Description	Qty	Design	Mfg.	E&C	Remark
	Bin Vent Filter	1 Set	V	V	C	
	Level Sensor, Air Fluidization & Manual Slide Gate Valve	1 Set	V	V	C	
	Rotary Valve + Gear Motor	1 Set	V	V	C	
	Dust Storage Silo, Supports & Cage Ladder	1 Set	V	C	C	
	Ash Conditioner / Densifier System	1 Set	V	V	C	
<b>6.</b>	<b>I. D. Fan + Electric Motor</b>					
	Fan Assembly, Impeller	2 Sets	V	V	C	
	Base Frame & Mounting Frame	2 Sets	V	V	C	
	Flexible Coupling	2 Sets	V	V	C	
	Shaft with Bearing Block	2 Sets	V	V	C	
	Inlet & outlet Flexible Bellows	2 Sets	V	V	C	
	Inlet Pneumatic Damper	2 Sets	V	V	C	
	Outlet Electro-Mechanical Damper	2 Sets	V	V	C	
	Electric Motor for ID fan (LT)	2 Sets	V	C	C	
<b>7.</b>	<b>Tapping Fume Fan + Electric Motor</b>					
	Fan Assembly, Impeller	1 Set	V	V	C	
	Base Frame & Mounting Frame	1 Set	V	V	C	
	Belt Drive with Pulleys, Shaft with Bearing Block	1 Set	V	V	C	
	Inlet & outlet Flexible Bellows	1 Set	V	V	C	
	Outlet Pneumatic Damper	1 Set	V	V	C	
	Electric Motor for ID fan	1 Set	V	V	C	
<b>8.</b>	<b>Instruments &amp; Controls</b>					
	Instruments as per Annexure 12	1 Set	V	V	C	
	Stack emission monitoring system & Gas Analyser	1 Set	V	C	C	
<b>9.</b>	<b>Painting &amp; Finishing</b>					
	Wire brushing / Cleaning	1 Set	V	V	--	
	2 Coats of Primer + 2 Coats of Finish Paint	1 Set	V	V	--	
<b>10.</b>	<b>Technical Documents</b>	1 Set	--	V	--	
<b>11.</b>	<b>Utilities</b>					
<b>11.1</b>	<b>Electrical</b>					
	MCC Panel, JB, LPBS	1 Set	C	C	C	

CUSTOMER	PROJECT	SITE	PAGE
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<b>GAS CLEANING PLANT</b>			

Soft Starter / VFD Panel - ID Fans	1 Set	C	C	C
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Sr. No.	Description	Qty	Design	Mfg.	E&C	Remark
	Power, Communication & Control Cabling & Cable Trays	1 Set	C	C	C	
	Control Room with AC / Ventilation system	1 Set	C	C	C	
	Electric Supply to MCC Panel	1 Set	C	C	C	
	Cable Trench – Civil	1 Set	C	C	C	
<b>11.2</b>	<b>Compressed Air</b>					
	Air Compressor & Receiver	1 Set	C	C	C	
	Air Dryer + Filters	1 Set	C	C	C	
	Compressed Air & instrument air piping, fittings outside battery	1 Lot	C	C	C	
<b>12.</b>	<b>Civil Work</b>					
	Foundation Bolts	1 Set	V	V	C	
	Load Data for Civil Foundations	1 Set	V	--	--	
	Ground equipment earthing	1 Set	C	C	C	
	Civil Foundations	1 Set	C	C	C	
	Unloading & Safe Storage at Site	1 Set	--	--	C	
	Shifting from storage to foundation	1 Set	--	--	C	
	Crane / Hydraulic Lifter / EOT required for Erection	1 Set	--	--	C	
<b>13.</b>	<b>Transport &amp; Forwarding</b>					
	Packing	1 Set		V		
<b>14.</b>	<b>Other</b>					
	First Fill of lubricants, consumable	1 Set	--	V	--	
	Commissioning Spares list	1 Set	--	V	--	
	2 Year Operational list	1 Set	--	V	--	Optional Price
	Commissioning Tools & Tackles	1 Set	--	C	--	
	Insulation & Cladding for Piping	1 Set	C	C	C	
	Supervision for Erection & Commissioning	1 Set		V		Extra as applicable
	Any statutory/Govt. clearance req.	1 Set	--	C	--	

**V: VENDOR SCOPE      C: CLIENT SCOPE**

CUSTOMER	PROJECT	SITE	PAGE
AETHER ALLOYS LLP	2x9 MVA FURNACE	NIGLOK, ARUNACHAL PRADESH	Page 10 of 10

AETHER ALLOYS LLP

o/c

Dated: 15-07-2025

To,  
The Member Secretary,  
Arunachal Pradesh State Pollution Control Board,  
Paryavaran Bhawan, Yupia Road,  
Papu Hills, Naharlagun

Sub: Payment of Environmental Compensation against order no. APSPCB-298/2018/AALLP/1522-26  
dated 14<sup>th</sup> July 2025

Respected Sir,

This is in reference to order no. APSPCB-298/2018/AALLP/1522-26 dated 14<sup>th</sup> July 2025, issued by your esteemed office regarding the environmental compensation imposed for continuing the production activities with damaged impeller set of Gas Control Plant (GCP) in Furnace -2 from 1<sup>st</sup> April'2025 till 04<sup>th</sup> June'2025.

In compliance with the said order, we are hereby forwarding the payment of **Rs. 12,18,750 (Rupees Twelve Lakhs Eighteen Thousand Seven Hundred and Fifty only)** towards the environmental compensation levied under Section 31 A & Section 37 of Air (Prevention and Control of Pollution) Act, 1981.

The payment has been made by way of demand draft in favor of Member Secretary, APSPCB and payable at SBI, Naharlagun details of which are as follows:

DD No.: 589250

Date :15-07-2025

We request you to kindly acknowledge the same and update your records accordingly. We also assure that corrective measures have been undertaken, and our unit is now functioning in full compliance with the environmental norms.

We remain committed to operating in an environmentally responsible manner and look forward to your continued guidance and support.

For, Aether Alloys LLP



*Received*  
*J. K. Barua*  
*18.07.2025*

भारतीय स्टेट बैंक  
जारी करने वाली शाखा State Bank of India  
Issuing Branch: COMMERCIAL BRANCH GUWHATI  
बैंक कोड / CODE No: 04418  
A/C Payee  
Tel No.

सांग्रहापट  
DEMAND DRAFT

Key: WOJBUN Sr. No: 186114

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D	D	M	M	Y	Y	Y	Y

मांगे जानेपर MEMBER SECRETARY APSPCB  
ON DEMAND PAY  
रुपये RUPEES Twelve Lakh Eighteen Thousand Seven Hundred and Fifty Only

या उनके आदेश पर  
OR ORDER

अदा करें ₹ 1218750.00

IOI 000536589250  
Name of Applicant

Key: WOJBUN Sr. No: 186114  
AETHER ALLOYS LLP

AMOUNT BELOW 1218751(0/7)

भारतीय स्टेट बैंक  
STATE BANK OF INDIA  
अद्यकर्ता शाखा / DRAWEE BRANCH: NAHARLAGUN  
बैंक कोड / CODE No: 03232

Sanjib Mochary  
Authorized Signatory  
DF No- 3644014  
SS No- 11-11-11

RUPJYOTI SHARMA  
Deputy Manager  
PF No. 3643166  
SS-S-29538

कंप्यूटर द्वारा मुद्रित होने पर ही वैध  
VALID ONLY IF COMPUTER PRINTED

केवल 3 महीने के लिए वैध  
VALID FOR 3 MONTHS ONLY

INSTRUMENTS FOR ₹ 1,00,000 & ABOVE ARE NOT VALID UNLESS SIGNED BY AUTHORIZED PERSONNEL

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**WATER SPRINKLERS FUNCTIONING AT THE PLANT**





Ngorlung | 30 October 2025 at 15:08



Ngorlung | 30 October 2025 at 15:09



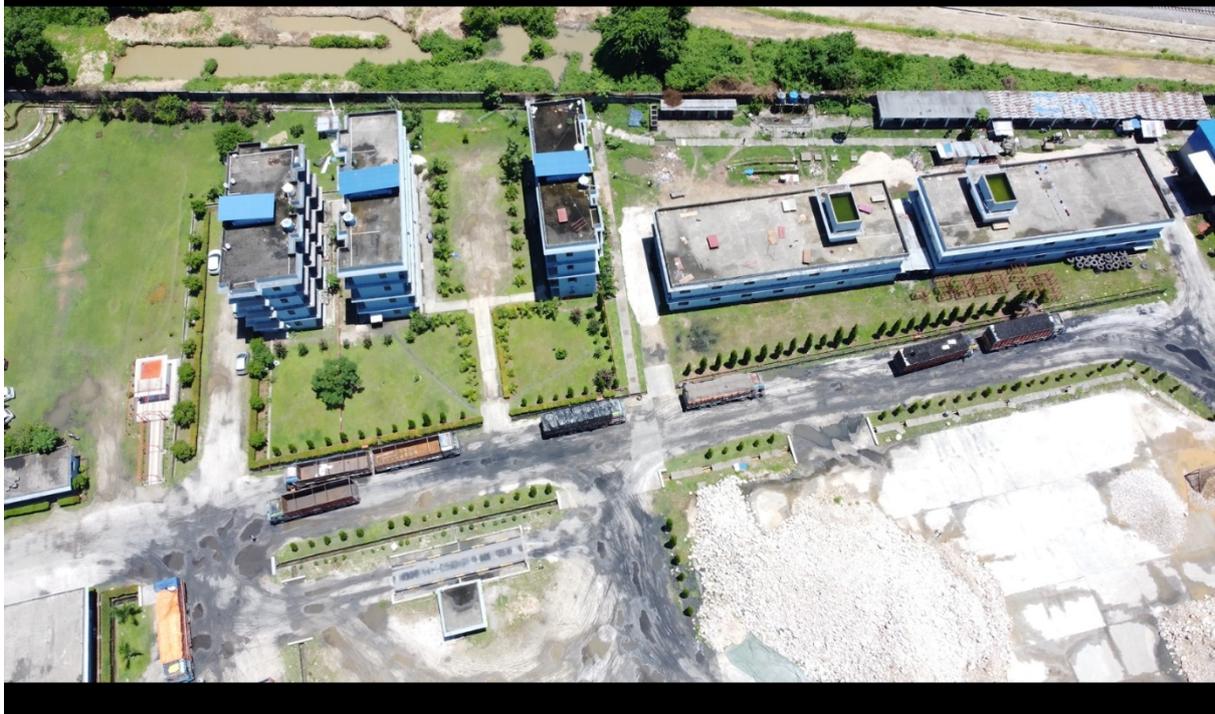
30 October 2025 at 15:07



Ngorlung | 30 October 2025 at 15:07

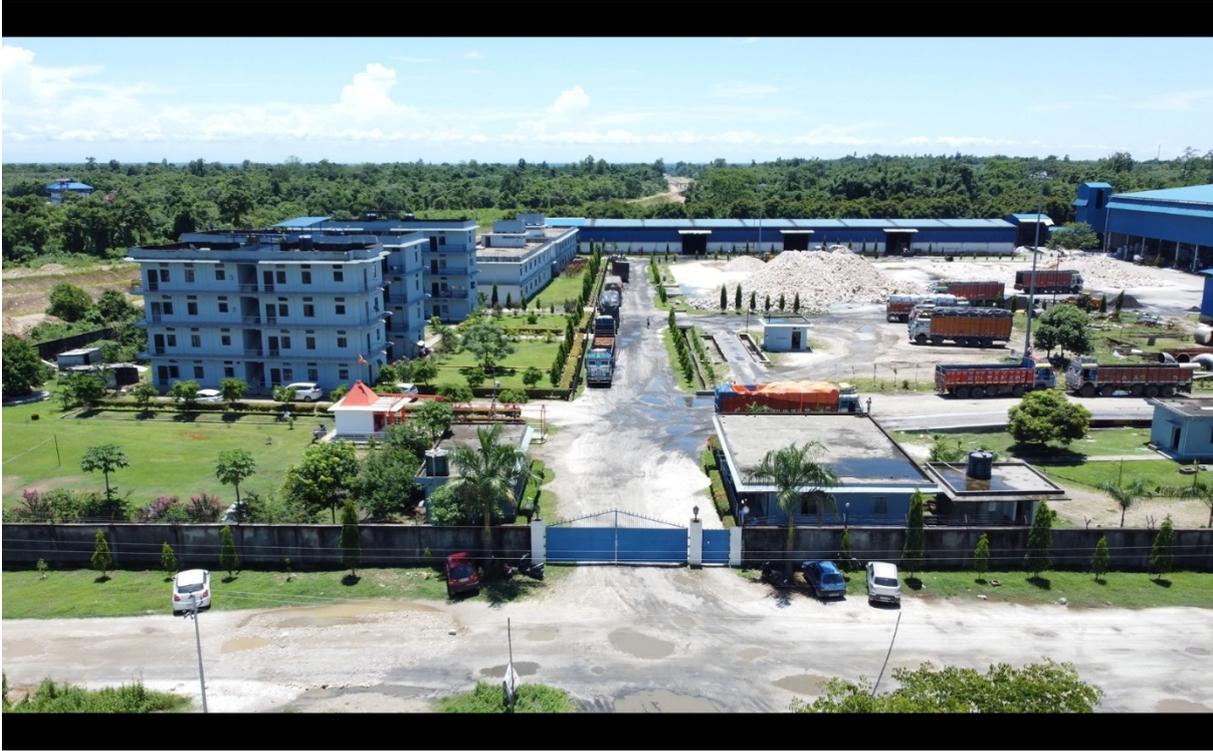


## TREE PLANTATION CARRIED OUT INSIDE AND AROUND THE PLANT

















## STORAGE OF RAW MATERIALS & WASTE MATERIAL IN SHEDS AT THE PLANT











# TRANSPORTATION OF WASTE MATERIAL





Ngorlung | 30 October 2025 at 14:48



Ngorlung | 30 October 2025 at 14:48



Ngorlung | 30 October 2025 at 14:47



Ngorlung | 30 October 2025 at 14:46

230  
**ANNEXURE R5/5**



**SCHEDULE - V**  
[See rule 7 (1)]  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
**GOVERNMENT OF ARUNACHAL PRADESH**  
**NAHARLAGUN**  
\*\*\*

No. APSPCB- 298/2018/AALLP/ 9193-9202

Date 14/12/2018

**CONSENT ORDER**

Consent to Establish/Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, and amendments thereof and operation under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof, and Authorization/Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 (herein after referred to as “the Acts”, “the Rules”)

CONSENT is hereby granted to **M/s Aether Alloys LLP** for establishment/operation of a **Ferro Silicon Unit** (36 MVA, 28750 TPA capacity) located at Industrial Growth Centre, Niglok-Ngorlung, PO/PS: Ruksin, East Siang District, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act and Rules subject to the provisions of the Act and Rules and the orders that may be made further and subject to the following terms and conditions.

1. a) The Consent to operate is granted for a period of two (2) years w.e.f 14.12.2018 to 13.12.2020 after which the applicant shall apply for renewal of consent to operate before three months from the date of expiry.  
b) The validity of the authorization granted under Hazardous Wastes (Management & Handling) Rules, 1989, will be valid for a period of two (02) year w.e.f 14.12.2018 to 13.12.2020 after which the industry shall submit a fresh application for renewal of authorization
2. The Consent is valid for the manufacture of the following products/by –products along with quantities only.

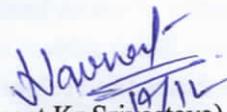
Sl. No.	Products	Maximum Monthly (in Tones)
01.	Ferro Silicon	2129.66
	<b>By Products</b>	
01.	Ferro Silicon Slag	266.17
	<b>Total</b>	<b>2395.83</b>

3. The Industry falls under Red category of the Arunachal Pradesh Water (Prevention & Control of Pollution) Rules 2012 as per schedule- VIII of notification.

4. The Furnace Transformer Capacity of the plant shall be as per the given specifications:

Sl. No	Submerged Electric Arc Furnace	Quantity	Furnace Transformer Capacity
01.	9 MW	2 Nos.	18 MW
02.	18 MW	1 No.	18 MW
<b>Total</b>			<b>36 MW</b>

5. This Order is subject to the provisions of "the Acts" and "the Rules" and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this order.
6. Notwithstanding anything contained in this consent, the Board (APSPCB) hereby reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the terms & conditions imposed herein and make such alternation as deemed fit and stipulate any additional conditions. The APSPCB may revoke or suspend the order, if implementation of any of the conditions is found not satisfactory.

  
 (Navneet Kr Srivastava), IFS  
 Member Secretary  
**MEMBER SECRETARY**  
**State Pollution Control Board**  
**Department of Environment & Forest,**  
**Nahargarh, A.P.**

SCHEDULE  
[See rule (1)]  
ARUNACHAL PRADESH POLLUTION CONTROL BOARD  
GOVERNMENT OF ARUNACHAL PRADESH  
NAHARLAGUN P.S.P.C.B.  
\*\*\*



No. APSPCB- 298/2018/AALLP/ 4371-76      ate 24/08/2021

**CONSENT ORDER**

Consent to Establish/Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, and amendments thereof and operation under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof, and Authorization/Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 (herein after referred to as "the Acts", "the Rules")

Renewal of Consent is hereby granted to **M/s Aether Alloys LLP** for establishment/operation of a Ferro Silicon Unit (36 MVA, 28750 TPA capacity) located at Industrial Growth Centre, Niglok-Ngorlung, PO/PS: Ruksin, East Siang District, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act and Rules subject to the provisions of the Act and Rules and the orders that may be made further and subject to the following terms and conditions.

1. The Consent to establish/operate is granted for a period of three (3) years w.e.f 14.12.2020 to 13.12.2023, after which the applicant shall apply for renewal of consent to operate before three months from the date of expiry.
2. The Consent is valid for the manufacture of the following products/by – products with the capital investment (land, building, Plant & Machinery) of R.14877.00 Lakhs.

Sl. No.	Products	Maximum Monthly (in Tones)
01.	Ferro Silicon	2129.66
	<b>By Products</b>	
01.	Ferro Silicon Slag	266.17
	<b>Total</b>	<b>2395.83</b>

*Secret*

MEMBER SECRETARY  
State Pollution Control Board  
Department of Environment & Forest  
Naharlagun, A.P.

3. The Industry falls under Orange category of the Arunachal Pradesh Water (Prevention & Control of Pollution) amendment Rules 2020 as per schedule- VIII of notification.
4. The Furnace Transformer Capacity of the plant shall be as per the given specifications:

Sl. No	Submerged Electric Arc Furnace	Quantity	Furnace Transformer Capacity
01.	9 MVA (Mega Voltage Ampere)	2 Nos.	18 MVA
02.	18 MVA (Mega Voltage Ampere)	1 No.	18 MVA
Total			36 MVA

5. This Order is subject to the provisions of "the Acts" and "the Rules" and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A & B enclosed to this order.
6. Notwithstanding anything contained in this consent, the Board (APSPCB) hereby reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the terms & conditions imposed herein and make such alternation as deemed fit and stipulate any additional conditions. The APSPCB may revoke or suspend the order, if implementation of any of the conditions is found not satisfactory.

  
 (T. Gapak), IFS  
 Member Secretary  
 MEMBER SECRETARY  
 State Pollution Control Board  
 Department of Environment & Forest  
 Naxos, A.P.

**SCHEDULE-A**

1. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, process employed, quantity of trade effluents & quantity of emissions etc.
2. a) All the fugitive emissions shall be controlled with proper measures.  
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
3. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
4. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per the provision of Law/act in case of non-compliance of any order/directive issued at any time and /or violation of the terms and conditions of this consent order.
5. The applicant shall furnish to the visiting officer and/or the order any information regarding the construction, installation or operation of the effluent treatment system /air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
6. At any time during the inspection of Pollution Control Board Officers or any licensing /servicing authorities/if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
7. The applicant shall exhibit the consent order of the board in the factory premises at prominent place for the information of the inspecting officers of the different departments.

  
**MEMBER SECRETARY**  
**State Pollution Control Board**  
**Department of Environment & Forest**  
**Nagpur, A.P.**

**SCHEDULE-B**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

S. No	Water Consumption	Quantity (in LKD)
1.	Cooling/DM Plant/RO Plant	20 KLD
2.	Domestic	50 KLD
Total		70 KLD

2. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack ladder shall be provided below 1 meter of the sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
3. The industry shall comply with ambient air quality standards of PM<sub>10</sub> (particulate matter size less than 10  $\mu\text{m}$ )-100  $\mu\text{m}/\text{m}^3$ , PM<sub>2.5</sub> (Particulate Matter less than 2.5  $\mu\text{m}$ )-60  $\mu\text{m}/\text{m}^3$ , SO<sub>2</sub>-80  $\mu\text{m}/\text{m}^3$ , NO<sub>2</sub>-80  $\mu\text{m}/\text{m}^3$  Outside the factory premises at the periphery of the industry.
4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this consent order without obtaining CTE/CTO of the Board.
5. The industry shall regularly operate dust extraction system with hood and shall pass the emissions through air pollution control equipment i.e. pulse jet bag filter to control the emissions.
6. The industry shall control fugitive emissions during handling of raw materials. There should be a proper mechanism to check fugitive emission from spillage of raw materials handling.
7. Green Belt shall be developed over 33% of the plant area. Green belt shall be done by planting native and broad leaved species in consultation with local DFO. Tall tree shall be planted all along the boundary while relatively short, bushy ornamental trees should be planted in the inner circle. Between these two, locally adapted multipurpose trees shall be grown so that an alley like structure is formed.
8. The industry shall not discharge any waste water outside the plant premises.

9. There should be regular water spraying and cleaning on the internal roads that has been blacktopped using rotating sprinkler system.
10. The industry shall ensure the control of secondary fugitive emissions from the electric arc furnace/induction arc furnace during charging of scrap and tapping by provision of canopy hood over the furnaces and undertaking engineering modifications. Fugitive emission from continuous casting of molten metal into various products shall be controlled by instillation fume extraction system. Further, specific measures like provisions of dedusting system, bag filters, water-spraying system to suppress the dust at transfer point shall be taken.
11. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of SPM, SO<sub>2</sub> and NO<sub>2</sub> are anticipated in consultation with State Pollution Control Board/Central Pollution Control Board.
12. Data on ambient air quality and stack monitoring should be submitted to State Pollution Control Board on regular basis.
13. The overall noise level in and around the plant area should be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc on all sources of noise generation.
14. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per Factories Act.
15. Notwithstanding anything contained in this consent, the Board (APSPCB) hereby reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and make such alternation as deemed fit and stipulate any additional conditions by the Board. The APSPCB may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory.



**MEMBER SECRETARY**  
**State Pollution Control Board**  
**Department of Environment & Forest**  
**Madhavaram, A.P.**

No. APSPCB- 298/2018/AALLP/ 4371-76 Date 24/08/2021

To,

✓ Shri Karan Sharma (Partner)  
M/s Aether Alloys LLP  
H.No-604-B Sarhol  
Barverly Park Vill. Sarhaul, Teh, Gurgaon

Copy to:

1. The Director Industries, Itanagar, Govt. of Arunachal Pradesh for kind information.
2. The Deputy Commissioner, Pasighat, East Siang District, Govt. of Arunachal Pradesh for kind information.
3. The Deputy Director of Industries, DIC Pasighat, East Siang District, Govt. of Arunachal Pradesh for kind information.
4. The Project Manager, Industrial Growth Centre, Niglok-Ngorlung, East Siang District, Govt. of Arunachal Pradesh for kind information.
5. Office copy.

  
(T.Gapak,) IFS  
Member Secretary  
MEMBER SECRETARY  
State Pollution Control Board  
Department of Environment & Forest  
Nayagun, A.P.

## ANNEXURE R5/7



SCHEDULE – V  
[See rule 7 (1)]  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**  
**GOVERNMENT OF ARUNACHAL PRADESH**  
**NAHARLAGUN**

\*\*\*

No. APSPCB- 298/2018/AALLP/ 262-65

ate 22 /02 /2024

**CONSENT ORDER**

Consent to Establish/Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, and amendments thereof and operation under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof, and Authorization/Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008. (herein after referred to as “the Acts”, “the Rules”)

Renewal of Consent is hereby granted to **M/s Aether Alloys LLP** for operation of a Ferro Silicon Unit (30,000 TPA capacity) at Industrial Growth Centre, Niglok, PO/PS: Ruksin, East Siang District, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act and Rules subject to the provisions of the Act and Rules and the orders that may be made further and subject to the following terms and conditions.

1. The Consent to operate is granted for a period of 3 (Three) years w.e.f 14.12.2023 to 13.12.2026, after which the applicant shall apply for renewal of consent to operate before three months from the date of expiry.
2. The Consent is valid for the manufacture of the following products/by – products with the capital investment of (land. Building & machinery) of Rs.14877.00 Lakhs.

Sl.No.	Product	Maximum Monthly (in Tones)
1.	Ferro Silicon	2129.66
	<b>By Products</b>	
1.	Ferro Silicon Slag	266.17
	<b>Total</b>	<b>2395.83</b>

3. The Industry falls under Orange category of the Arunachal Pradesh Water (Prevention & Control of Pollution) (Amendment) Rules 2020 as per schedule- VIII of notification.

  
 Member Secretary  
 State Pollution Control Board  
 Govt. of Arunachal Pradesh  
 Naharlagun

4. Furnace Transformer Capacity of the plant shall be as per the given specifications:

Sl. No	Submerged Electric Arc Furnace	Quantity	Furnace Transformer Capacity
1.	9 MVA (mega Voltage Ampere)	2 Nos.	18 MVA
2.	18 MVA (mega Voltage Ampere)	1 No.	18 MVA
Total			36 MVA

5. This order is subject to the provisions of "the Acts" and "The Rules" and orders made the under and further subject to the terms and conditions incorporated in the Schedule A & B enclosed to this order.

6. Self Monitoring Schedule:

Applicant shall get the samples of treated effluents/ emissions hazardous wastes/ leachates analyzed from the laboratory recognized by the SPCB/PCC/CPCB/ MoEF& CC, New Delhi and confirm to the limits stipulated. Test report shall be sent to the State Pollution Control Board. Analysis frequency could be different for various sources as may be specified by the Board.

7. Notwithstanding anything contained in this consent, the Board (APSPCB) hereby reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and make such alternation as deemed fit and stipulate any additional conditions by the Board. The APSPCB may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory.

  
 (Koj Rinya, IFS)  
 Member Secretary  
 State Pollution Control Board  
 Govt. of Arunachal Pradesh  
 Naharlagun

**SCHEDULE-A**

1. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, process employed, quantity of trade effluents & quantity of emissions etc.
2. a) All the fugitive emissions shall be controlled with proper measures.  
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
3. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
4. The applicant shall submit Environment Statement in Form-V before 30<sup>th</sup> September every year as per Rule No.14 of E(P) Rules, 1986 & its amendments thereof.
5. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per the provision of Law/act in case of non-compliance of any order/directive issued at any time and /or violation of the terms and conditions of this consent order.
6. The applicant shall furnish to the visiting officer and/or the order any information regarding the construction, installation or operation of the effluent treatment system /air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
7. All the rules & regulations notified by the Ministry of Environment, Forests & Climate Change, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
8. All the rules & regulation notified by the Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
9. The applicant shall at his own cost get the effluent samples collected both before and after treatment/samples of emissions collected and analyzed from any Laboratory which is established as per the guidelines and norms of MoEF &CC, GOI and CPCB, New Delhi every three months for the parameters indicated in the condition No.1 and Condition No.4 of Schedule-B and shall submit in duplicate the report thereof to the Board.

  
Member Secretary  
State Pollution Control Board  
Govt. of Arunachal Pradesh  
Naharlagun

10. The applicant shall provide appropriate Rain Water Harvesting Systems on the available upstream portion of the plant site.
11. At any time during the inspection of Pollution Control Board Officers or any licensing /servicing authorities/if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
12. The applicant shall exhibit the consent order of the board in the factory premises at prominent place for the information of the inspecting officers of the different departments.

#### SCHEDULE-B

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

S. No	Water Consumption	Quantity (in LKD)
1.	Cooling/DM Plant/RO Plant	20 KLD
2.	Domestic	50 KLD
Total		70 KLD

2. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack ladder shall be provided 1 meter of the sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
3. The industry shall comply with ambient air quality standards of PM 10 and PM 2.5 outside the factory premises at the periphery of the industry.
4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this consent order without obtaining CTE/CTO of the Board.
5. The industry shall regularly operate dust extraction system with hood and shall pass the emission through air pollution control equipment i.e pulse jet filter to the control the emission.
6. The industry shall control fugitive emissions during handling of raw materials. There should be proper mechanism to check fugitive emission from spillage of raw materials.
7. Green belt shall be developed over 33% of the plant area.

No.APSPCBC0298/2018/AALLP/ 262-65

Date 22 /02/2024

To,

✓ Shri Karan Sharma(partner)  
M/s Aether Alloys LLP  
H.No-604-B Sarhol  
Barverly park Vill. Sarhaul, Gurgoan

Copy to:

1. The Director of Industries, Govt. of A.P, Itanagar for kind information.
2. The Deputy Commissioner, Pasighat, Govt. of A.P for kind information.
3. The Project Manager, Industrial growth Center, Niglok-Ngorlung, PO/PS  
Ruksin, East Siang District for information
4. Office copy

(Koj Rinya IFS)  
Member Secretary  
Member Secretary  
APSPCB  
Naharlagun

## ANNEXURE R5/8

### NO OBJECTION CERTIFICATE OF NGORLUNG GAON PANCHAYAT

Date: 4/5/2018.....

This is to certify that Aether Alloys LLP is establishing Ferro Alloys & Ferro Silicon industry within the allotted land Plot No. 11 of Industrial Growth Centre at Niglok. We have no objection to set up their industry in the aforesaid land.

Wish our all success to M/s Aether Alloys LLP.

1-5-2018  
O TADDA  
Head Gaon Burah/Gaon Burah  
Ngorlung Village H.G.B. Ngorlung  
East Siang Dist. (A.P.)

GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
PASIGHAT FOREST DIVISION  
PASIGHAT

TO WHOM IT MAY CONCERN

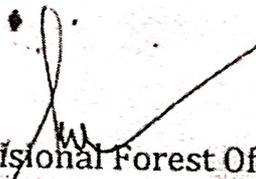


This is to certify that there is no objection from the undersigned for the Establishment of Ferro Silicon/Ferro Alloys Industry at IGC Niglok, under Ruksin Circle, East Siang Dist.

Certified that this NOC is being issued to M/s Aether Alloys LLP after scrutiny of necessary documents submitted to this office.

Memo No.PFD/8-7/MISC/2013/Pt-I/

Dated:

  
Divisional Forest Officer  
Pasighat Forest Division

Divisional Forest Officer  
Pasighat Forest Division  
Pasighat

**ANNEXURE R5/10**  
GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF INDUSTRIES  
ITANAGAR

**68**

No. DOI/13024/2/2021-O/o DIR-IND-Directorate of Industries-(Part-I) /104 Dated Ita the 5<sup>th</sup> Dec'2021

To ,

M/s Aether Alloys, LLP  
A-Sector Legi Complex,  
Naharlagun, Itanagar,  
Arunachal Pradesh

**Sub. :- No- Objection Certificate**

**Ref :- Your Letter No. AA\_LLPO/36/2021-22 dated 10/12/2021**

Sir,

Attached please find herewith NO-Objection Certificate in respect of M/s Aether Alloys, LLP vide your letter referred above .

Kindly acknowledge the receipt of the same.

Yours faithfully,

**Encl: No-Objection Certificate**

(Goli Angu),

**Deputy Director of Industries**  
Government of Arunachal Pradesh,  
Itanagar

e-file No.DOI/13024/2/2021-O/o DIR-IND-DIRECTORATE OF INDUSTRIES (Part-I)

GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF INDUSTRIES  
ITANAGAR



Dated Itanagar the 31st Dec'2021

**TO WHOM IT MAY CONCERN**

This is to certify that the Department of Industries (First Party) has no objection in the event of Land Lease Hold right of a part of Plot measuring 59000 sq. mtr. vide allotment Order No. IND/GC/25/2014 Dated 05/03/2015 and IND/IGC/NN/35/2014-15/2203-07 Dated 27/09/2018 at Industrial Growth Centre, Niglok-Ngorlung, East Siang District, Arunachal Pradesh is Mortgaged to any Bank / Financial Institutions by the M/s Aether Alloys, LLP, Arunachal Pradesh for Financial assistance / loan as per the term and condition laid in the Govt Notification vide No. IND/GC/100/07/3498 dated 1/10/2010 for Industrial Growth Centre, Niglok-Ngorlung, East Siang District, Arunachal Pradesh.

There is no outstanding lease rent dues against the said plot as on date of issue of this certificate.

This issues with prior approval of the competent authority.

Signed by Taru Talo

Date: 05-01-2022 12:49:32

(Taru Talo)  
Reason: Approved  
Director of Industries,

Govt. of Arunachal Pradesh,  
Itanagar

# ANNEXURE R5/11



सत्यमेव जयते

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)  
**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:	Aether Alloys Llp		
Project Address:	Plot No-11, industrial Growth Centre, Niglok Ngorlung		
Village:	Niglok	Block:	Ruksin
District:	East Siang	State:	Arunachal Pradesh
Pin Code:			
Communication Address:	Plot No-11, industrial Growth Centre, Niglok Ngorlung, Ruksin, East Siang, Arunachal Pradesh - 791102		
Address of CGWB Regional Office :	Central Ground Water Board North Eastern Region, Betkuchi, Opposite Isbt,, Nh-37, Guwahati,, Kamrup Metro, Assam - 781035		

1. <b>NOC No.:</b>	CGWA/NOC/IND/ORIG/2024/20279	2. <b>Date of Issuance</b>	5/9/2024 5:29:57 PM									
3. Application No.:	21-4/120/AR/IND/2024	4. Category: (GWRE 2023)	Safe									
5. Project Status:	New Project	6. NOC Type:	New									
7. <b>Valid from:</b>	09/05/2024	8. <b>Valid up to:</b>	08/05/2027									
9. Ground Water Abstraction Permitted:												
	Fresh Water	Saline Water	Dewatering	Total								
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year						
	20.00	6000.00										
10. Details of ground water abstraction /Dewatering structures												
	<b>Total Existing No.:2</b>						<b>Total Proposed No.:0</b>					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	2	0	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
11. Ground Water Abstraction/Restoration Charges paid (Rs.):							18000.00					
12. Environment Compensation (if applicable) paid (Rs.):							24000.00					
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	1						1	0	0			

**(Compliance Conditions given overleaf)**

This is an auto generated document & need not to be signed.



Validity of this NOC shall be subject to compliance of the following conditions:

**Mandatory conditions:**

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

**General conditions:**

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m<sup>3</sup>/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

**(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)**

**CENTRAL GROUND WATER AUTHORITY**

Department of Water Resources, River Development and Ganga Rejuvenation  
Ministry of Jal Shakti, Govt. of India

**Receipt**

(As per the MoJS guidelines dated 24.09.2020 vide SO No. 3289(E) and amendments dated 29.09.2023 vide SO No. 1509(E))  
<https://cgwa-noc.gov.in>

Application No.:	21-4/120/AR/IND/2024	Date of Issuance:5/9/2024 5:29:57 PM
Name of Firm:	AETHER ALLOYS LLP	
AppType Category:	Ferrous Metallurgical Steel	
Application Type:	Industrial	
PAN/GSTIN No. of Firm/Individual:	ABKFA4785D / 12ABKFA4785D1ZL	

S N	Description	Amount (Rs.)
1.	Application Processing Fee	10000.00
2.	Ground Water Abstraction charges	
3.	Ground Water Restoration charges	
4.	Environmental Compensation Charges (ECRGW) (Date From to ) Days-	24000.00
5.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	100000.00
6.	Adjustment Charges	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	
S.No.	Description	Rate
(i)	Change in User ID	Rs. 1000
(ii)	Change in firm Name	Rs. 5000
(iii)	Extension of No Objection Certificate	Rs. 5000
(iv)	Issuance of duplicate No Objection Certificate	Rs. 5000
(v)	Issuance of corrigendum to No Objection Certificate	Rs. 5000
(vi)	Any other items/correction etc.	Rs. 500
<b>Rs. Rupees One Lakh Fifty Two Thousand Only</b>		<b>152000.00</b>

This is an system generated invoice, hence, does not require ink signed.

## Term and conditions:

- i. All disputes are subject to Delhi Jurisdiction.
- ii. Any complaint in regard to the rates will not be entertained.

Member-Secretary  
CGWA, New Delhi

CENTRAL GROUND WATER AUTHORITY

GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER  
RUKSI, EAST SIANG DISTRICT

NO.RKN/JUDL-1022/18

Dated Ruksin, the 11<sup>th</sup> June/2018

TO WHOM IT MAY CONCERN

This is to certify that there is no objection from the undersigned for the Establishment of Ferro Silicon/Ferro Alloys Industry at IGC Niglok, under Ruksin Circle, East Siang Dist

Certified that this NOC is being issued to Ferro Alloys, Iron & Steel after scrutiny of necessary documents submitted to this office.

  
Addl. Deputy Commissioner (Ind.)

Ruksin

East Siang District (A.P)

**Addl. Deputy Commissioner**

**RUKSI**

**East Siang District (A.P.)**



252  
ANNEXURE R5/13

75

# AETHER ALLOYS LLP

*ofc*

APSPCB Naharlagun

Dairy No : 2036

Date : 19/9/25

Dated :

To

The Member Secretary  
Pollution Control Board  
Naharlagun  
Arunachal Pradesh

**SUB : Application for Grant of Authorisation for generation or collection or storage or transportation or reception or reuse or recovery or pre-processing or coprocessing or utilization or treatment or disposal of hazardous and other waste.**

Dear Sir

with reference to the subject cited above we are enclosing the under mention document for your perusal and further approval.

- i) Filled Up Form-1
- ii) Undertaking Form duly signed
- iii) Disaster management Plan
- iv) Fire Fighting System Map
- v) Annexure-1 Sheet for Disaster wastage
- vi) Photographs

Thanking You  
Your Faith Fully

For Aether Alloys LLP

M/s Aether Alloys LLP

*(Signature)*  
Authorized Signatory  
(Authorized Signature)

N.B. Enclosed as above

*Ferro Alloys, Iron & Steel*

Regd. Office : 'A' Sector, Legi Complex, Naharlagun - 791110, Dist. Papumpare, Arunachal Pradesh

Works : Plot No. - 11, Industrial Growth Centre, Niglok - Ngorlung, East Siang Dist. Arunachal Pradesh, Pin - 791102

Ph. : 0360-2245122 / 2248428, Fax : 2248427, Email ID : aetheralloys.ne@gmail.com, chairman@aetheralloys.com, operations@aetheralloys.com